

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 4568/2015

(Arising out of impugned final judgment and order dated 17/06/2014 in ITA No. 557/2008 passed by the High Court of Karnataka Circuit Bench at Dharwad)

COMMISSIONER OF INCOME TAX

Petitioner(s)

VERSUS

KARNATAKA INDUSTRIAL AREA, DEVELOPMENT BOARD.

Respondent(s)

(with interim relief and office report)

WITH

SLP(C) No. 19422/2015

(With Office Report)

Date : 11/11/2016 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE RANJAN GOGOI

HON'BLE MR. JUSTICE ABHAY MANOHAR SAPRE

For Petitioner(s) Mr. Atmaram Nadkarni, ASG
Mr. Arijit Prasad, Adv.
Ms. Gargi Khanna, Adv
Ms. Diksha Rai, Adv.
Mrs. Anil Katiyar, Adv.

For Respondent(s) Mr. Chaitanyaa, Adv.
Mr. Senthil Jagadeesan, Adv.
Mr. Govind Manoharan, Adv.
Ms. Shruti Iyer, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Heard the learned counsel for the parties and perused the relevant material.

We do not find any legal and valid ground for interference. The Special Leave Petition(s) are dismissed.

(Neetu Khajuria)
Court Master

(Asha Soni)
Court Master